

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 18TH DAY OF FEBRUARY, 2003

Original Application No. 1098 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Umesh kumar Sahai, Son of Shri Harendra
Sahai, R/o Village & Post Banbera
P.S. Patehewa, district Kushinagar (UP)

.. Applicant

(By Adv: Shri Prabhakar Sinha)

Versus

1. Union of India through its
Secretary, Ministry of Home Affairs
2. Deputy Inspector General(WZ)
Central Industrial Security Force,
R.C.F.L. Complex,Chembur,
Mumbai-74
3. Commandant,
Central Industrial Security Force Unit,
O.N.G.C, Mumbai, M.R.B.C.
No.12, New Police Quarters
Mahim, Mumbai-16.

.. Respondents

(By Adv: Shri V.V.Mishra)

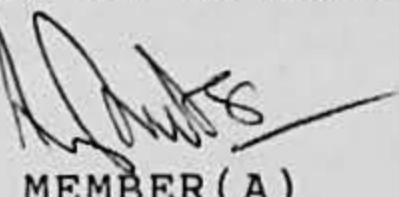
O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

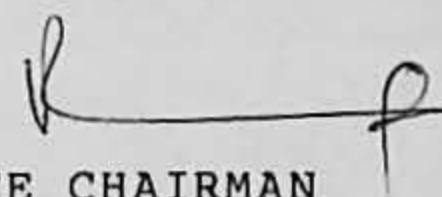
By this OA u/s 19 of A.T.Act 1985 applicant has challenged the order of removal from service as Water Carrier in Central Industrial Security Force Unit, O.N.G.C., Mumbai. From the perusal of the record it is clear that applicant is regular member of Central Industrial Security Force. The action has been taken against him under Rule 34 of CISF Rules 1969. In the circumstances, ^{as} he is member of armed force ~~and~~ this Tribunal has no jurisdiction to hear the dispute.

:: 2 ::

This OA is not legally maintainable and is dismissed.
The applicant may ~~legally~~ challenge the same in proper
forum. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 18th Feb: 2003

Uv/